

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 93 of 1997
(O.A. 1070 of 96)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

THE CALCUTTA BENCH OF THE CAT, (THROUGH
THE REGISTRAR, CAT, CALCUTTA BENCH).

Vs.

A. SENGUPTA (E. Rly.)

For the applicant : None

For the respondents : Mr. R.N. Das, counsel
Mr. P.K. Arora, counsel

Heard on : 25.11.99

Order on : 25.11.99

ORDER

When the matter is called on, Ld. counsel for the alleged contemners, Mr. R.N. Das submits that the alleged contemner is present today as per direction of this Tribunal vide order dated 30.09.99. Mr. A. Sengupta, Deputy Chief Personnel Officer(NG), E. Rly. Calcutta(alleged contemner) tenders his apology before the bench for making unwarranted expression in Sub para(iii) of Para 9 of the Reply to the O.A. 1070 of 1996. Ld. counsel, Mr. Das submits that alleged contemner may be exonerated from the proceeding proposed to be taken by this Tribunal.

2. In view of the aforesaid circumstances, we are of the view that the applicant may be exonerated from the alleged charge levelled against him with warning that he should be careful in future regarding making reply before the court or Tribunal. Accordingly, the alleged contemner is exonerated from the charges levelled against him and thereby the contempt proceeding is dropped.

G.S. Maingi

(G.S. MAINGI)
MEMBER(A)

D. Purkayastha

(D. PURKAYASTHA)
MEMBER(J)